

ITEM NO.19

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 16277/2025

[Arising out of impugned final judgment and order dated 12-03-2025 in CRLA No. 419/2013 passed by the High Court of Judicature at Allahabad]

PRAMOD YADAV

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

FOR ADMISSION

IA No. 80279/2025 - EXEMPTION FROM FILING O.T.

IA No. 80282/2025 - EXEMPTION FROM SURRENDERING WITHIN TIME

WITH

Diary No. 16419/2025 (II)

FOR EXEMPTION FROM SURRENDERING WITHIN TIME ON IA 80578/2025

FOR EXEMPTION FROM FILING O.T. ON IA 80579/2025

IA No. 80579/2025 - EXEMPTION FROM FILING O.T.

IA No. 80578/2025 - EXEMPTION FROM SURRENDERING WITHIN TIME

Date : 09-04-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :Mrs. Vibha Datta Makhija, Sr. Adv.

Mr. Manoj K. Mishra, AOR

Mr. Umesh Dubey, Adv.

Ms. Vuzmal Nehru, Adv.

Mr. Anand Kumar Rai, Adv.

Mr. Bheem Pratap Singh, Adv.

For Respondent(s) :

**UPON hearing the counsel the Court made the following
O R D E R**

- 1. Issue notice returnable on 28.04.2025.**
- 2. On the next date of hearing, the learned counsel shall produce the custody certificate(s) of the petitioners-convicts as we would like to know for how long the petitioners-convicts were in jail before they were ordered to be released on bail by the High Court.**
- 2. It appears that the High Court granted one month time to the petitioners herein to surrender. The period of one month is coming to end tomorrow i.e. 10.4.2025.**
- 3. As we have issued notice, the time period to surrender is extended till the next date of hearing.**
- 5. The learned counsel shall furnish one set of depositions of the eye-witnesses on the next date of hearing.**

**(CHANDRESH)
ASTT. REGISTRAR-cum-PS**

**(POOJA SHARMA)
COURT MASTER (NSH)**